

Roc.No.32076-A/2019-Con.B.1



By e-Mail/Speed Post.

From
C.Kumarappan, B.Sc., B.L.,
Registrar General,
High Court, Madras-600 104.

Date: 10.09.2019.

To
The Registrar General of all the High Courts,
(with enclosures).

Sir/Madam,

Sub: TAMIL NADU STATE JUDICIAL SERVICE – Filling up of the vacancies in the cadre of Civil Judge, by direct recruitment – Notification issued by the Tamil Nadu Public Service Commission – Requested to display the Notification in the notice Board - Regarding.

Ref: Copy of the Notification No.25/2019, issued by the Secretary, Tamil Nadu Public Service Commission, dated 09.09.2018.

I am to state that the Secretary, Tamil Nadu Public Service Commission (TNPSC), Chennai, has issued Notification inviting applications for filling up of 176 vacancies in the cadre of Civil Judge, by direct recruitment, in the Tamil Nadu State Judicial Service.

I am, therefore, to request you to display the same in the Notice Board of your High Court and the Registrar in-charge on the Judicial side, may be informed to issue Certificate as prescribed in '**Annexure-B**' to the eligible Candidates practising in your High Court, if any, after verifying the details furnished by the Candidates as prescribed in '**Annexure-D**', from the records available with him/her.

Yours faithfully,

Registrar General.



TAMIL NADU PUBLIC SERVICE COMMISSION

Advertisement No.555/2019
NOTIFICATION NO. 25/2019

DATED 09.09.2019

Applications are invited from eligible candidates only through online mode upto **09.10.2019** for direct recruitment to the post of **Civil Judge** in the Tamil Nadu State Judicial Service in the prescribed format as per the provisions under the Tamil Nadu State Judicial Service (Cadre and Recruitment Rules),2007 as amended. [hereinafter referred to as 'the Rules'].

WARNING

- All the recruitments made by the Tamil Nadu Public Service Commission are purely merit based.
- Tamil Nadu Public Service Commission hereby cautions the candidates against touts and agents who may cheat by making false promises of securing job through unfair means.
- Tamil Nadu Public Service Commission shall not be responsible or liable for any loss that may be caused to any candidate on account of indulging in such activity with such unscrupulous elements.
- Candidates are solely responsible for their claims in online application. They cannot blame the service providers like internet cafe/browsing centre/Common Service centres for the mistakes made while applying online for recruitment. Candidates are advised to check the filled in online application before finally submitting the same.

எச்சரிக்கை

- தேர்வாணையத்தின் தெரிவுகள் அனைத்தும் விண்ணப்பதாரர்களின் தர வரிசைப்படியே மேற்கொள்ளப்படுகின்றன.
- பொய்யான வாக்குறுதிகளை சொல்லி, தவறான வழியில் வேலை வாங்கித் தருவதாக கூறும் இடைத்தரகர்களிடம் விண்ணப்பதாரர்கள் மிகவும் கவனமாக இருக்குமாறு எச்சரிக்கப்படுகிறார்கள்.
- இதுபோன்ற தவறான மற்றும் நேர்மையற்ற நபர்களால் விண்ணப்பதாரர்களுக்கு ஏற்படும் எந்தவொரு இழப்புக்கும் தேர்வாணையம் எந்தவிதத்திலும் பொறுப்பல்ல.
- விண்ணப்பத்தில் குறிப்பிடப்படும் அனைத்து தகவல்களுக்கும் விண்ணப்பதாரரே முழு பொறுப்பாவார். விண்ணப்பதாரர்கள் தேர்விற்கு விண்ணப்பிக்கும்போது விண்ணப்பத்தில் தவறான தகவல்கள் ஏதேனும் குறிப்பிடப்பட்டிருந்தால் அதற்கு விண்ணப்பதாரரே பொறுப்பாவாரே தவிர, இதுதொடர்பாக விண்ணப்பதாரர்கள் தாங்கள் தேர்விற்கு விண்ணப்பித்த இணைய தள மைய (Browsing centre/Internet cafe) உரிமையாளரை குற்றம் சாட்டக் கூடாது. விண்ணப்பதாரர்கள் தங்களது விண்ணப்பத்தினை சமர்ப்பிக்கும் முன்னர் விண்ணப்பத்தினை நன்கு சரிபார்த்த பின்னரே சமர்ப்பிக்குமாறு அறிவுறுத்தப்படுகிறார்கள்.

Note:-

- a. No other means/modes of application except online will be entertained.
- b. Candidates are advised to read the rules, detailed notification, instructions issued for filling up of online application and guidelines for remitting of examination fee online, thoroughly, before filling of online application for the post, which is available on the official website of Tamil Nadu Public Service Commission and to ensure that they fulfil all the requirements of eligibility.
- c. Candidates must furnish all the relevant information required. Furnishing of false and/or incomplete information shall lead to rejection of application.

It is mandatory for applicants to register their basic particulars through one - time online registration system on payment of Rs. 150/- (Rupees One hundred and fifty only) towards registration fee and then they should also apply online for this recruitment. [The one-time registration will be valid for five years from the date of registration. Thereafter, the registration should be renewed by paying the prescribed fee. One Time Registration will not be considered as an application for any post.]

1. VACANCIES AND PAY SCALE

The vacancies have been arrived at as **176**, by taking into account the guidelines given by the Hon'ble Supreme Court in Malik Mazhar Sultan vs. U.P. Public Service Commission [**2008(17) SCC 703**], for the cadre of Civil Judges, in the Pay Scale of Rs. 27,700 - 770 - 33,090 - 920 - 40,450 - 1080 - 44,770 + Allowances, as admissible under the Rules.

Name of the post	Name of the service	No. of vacancies	Scale of pay
Civil Judge (Post Code. 2089)	Tamil Nadu State Judicial Service (Service Code No.060)	176 (including <u>carried forward</u> vacancies)	Rs. 27,700-770-33,090 - 920 - 40450-1080-44770

NOTE:-

The number of vacancies is only approximate and is liable for modification including reduction with reference to vacancy position at any time before admitting the applicants to oral test.

DISTRIBUTION OF VACANCIES:

The rule of reservation of appointments is applicable for this recruitment. The distribution of vacancies will be announced later.

2. IMPORTANT DATES AND TIME

Date of notification	09.09.2019	
Last date for submission of application	09.10.2019	
Last date for payment of fee through Bank	11.10.2019	
Date of Written Examination		
Preliminary Examination	24 .11.2019	10.00 A.M. to 01.00 P.M.
Main Examination	28.03.2020	09.00 A.M. to 12.00 Noon.
	28.03.2020	02.00 P.M. to 05.00 P.M.
	29.03.2020	09.00 A.M. to 12.00 Noon.
	29.03.2020	02.00 P.M. to 05.00 P.M.

Note

Refer to Annexure – F of this notification regarding tentative timeline for the recruitment process.

3. QUALIFICATIONS**(A) AGE LIMIT (as on 01.07.2019)**

Sl.No.	Category of candidates	Minimum Age (should have completed)	Maximum Age (should not have completed)	
1	For Practising Advocates/ Pleaders and Assistant Public Prosecutors	For SCs, SC(A)s, STs, MBCs/DCs, BCs, BCMs and Destitute Widows of all categories.	25 years	40 years
		Others	25 years	35 years
2	For Fresh Law Graduates	(For all Categories)	22 years	27 years

Note:-

The age concession mentioned in paragraphs 5, 13 and 14 of the Commission's "Instructions to Applicants" will not apply to this recruitment.

(B) ESSENTIAL QUALIFICATIONS (As on 09.09.2019)

The Applicants should possess the following qualification:

I.	For Practising Advocates/ Pleaders and Assistant Public Prosecutors:	<p>(i) Must possess a Degree in Law of a University in India established or incorporated by or under a Central Act or a State Act or an Institution recognised by the University Grants Commission, or recognized by Bar Council of India or any other equivalent qualification and enrolled in the Bar Council of Tamil Nadu or in the Bar Council of any other State in India</p> <p style="text-align: center;">and</p> <p>(ii)(a) Must be practising as an Advocate or Pleader in any Court on the date of Notification for recruitment to the post and must have so practiced for a period of not less than 3 years on such date.</p> <p style="text-align: center;">(or)</p> <p>(b) Must be an Assistant Public Prosecutor having not less than 3 years of experience as an Advocate and / or Assistant Public Prosecutor.</p>
II.	For Fresh Law Graduates	<p>(i) Must be a fresh Law Graduate possessing a degree in Law from a recognized University as mentioned in Clause-I (i) above,</p> <p>(ii) Must be eligible to be enrolled as an advocate.</p> <p>(iii) Must have secured an overall percentage of marks in acquiring the Bachelor's Degree of Law as below:-</p> <p>(a) 45% Marks in case of Reserved Categories (i.e SCs, SC(A)s, STs, MBCs/DCs, BCs(OBCMs) and BCMs).</p> <p>(b) 50% Marks in case of Open Category (i.e Others).</p> <p>(iv) Must have obtained the Bachelor's Degree of Law within a period of three years prior to the date of notification.</p>

Explanation:

Applicants who have enrolled as Advocates, but do not possess three years of practice at the Bar would be eligible to appear in the recruitment for the post of Civil Judge, under the category of Fresh Law Graduates, provided they satisfy the other requisite eligibility criteria.

Note:-

- (i) The educational qualification prescribed for the post should have been obtained by acquiring the required and recognised qualification in the order of study, viz., 10th / SSLC + HSC or its equivalent + Bachelor's Degree as required under Section 25 of Tamil Nadu Government Servants (Conditions of Service) Act, 2016. (Results of the examination should have been declared prior to issuance of this notification)
- (ii) **In case of candidate applying under the category of practising Advocate, he / she must be practising as an Advocate in Courts of Civil and/ or Criminal Jurisdiction on the date of notification and must continue to be a practising advocate till the date of selection and appointment. Similarly, in case of candidate applying under the category of Assistant Public Prosecutor, he/she must be a practicing Advocate/ working as Assistant Public Prosecutor till the date of selection and appointment.**
- (iii) Candidates, who have passed the Degree in Law from the academic year 2009-2010 (i.e., from 01.07.2010) and thereafter, must have also passed the All India Bar Examination, conducted by the Bar Council of India, in order to be considered as eligible for being termed as a Practising Advocate. However, the said condition is not applicable to the candidates applying under the category of 'Fresh Law Graduates'.

4. ELIGIBILITY**i. A CANDIDATE FOR DIRECT RECRUITMENT TO THE SERVICE**

- a) Must be a citizen of India;

- b) Should possess adequate knowledge to read, write and speak in English and Tamil.

Note:-

Applicants who do not possess an adequate knowledge in Tamil may also apply. If selected, they should pass the Second Class Language Test in Tamil within the period of probation.

ii. CHARACTER AND CONDUCT:

- a) The character of a candidate must be such as to make him suitable in all respects for appointment to the Service. He must produce a certificate of character and conduct given after the date of notification from **three responsible persons** not related to the applicant in the format prescribed in Annexure-A. Out of the three persons certifying, one must be a Senior Advocate or Advocate and the other two shall be responsible persons, not being relatives of the applicants but who are well acquainted with the applicant in his/her personal life.

Note:

The persons certifying need not be Gazetted Officers or Government Servants or Judicial Officers.

- b) No person shall be appointed as a member of the Service unless he is in good mental and physical health and free from any disability, except a person who is claiming reservation under Rule 10 of the Rules. Before appointment, candidates with disability shall be required to appear before a Medical Board constituted for assessment which will examine them and certify that they are fit for appointment to the service and their disability will not affect the effective performance of duty as a member of the service.

iii. Must satisfy other conditions prescribed for appointment to the post of Civil Judge.

5. DISQUALIFICATION FOR APPOINTMENT

No person shall be qualified for appointment to the Service or being in Service:-

- (i) Who has entered into, or contracted marriage or living in relationship

with a person having a spouse living, or who, having a spouse living, has entered into or contracted a marriage or living in relationship with any person;

- (ii) Who has been dismissed or removed or had stigmatic termination from the services by Central Government or by State Government or High Court or Statutory or Local authority or from any employment, **or**

Who, after being selected as a Assistant Public Prosecutor/Judicial Officer/ Government Servant, has been discharged / removed from service or convicted/ acquitted/ discharged of any offence, **or**

Who is or has been temporarily or permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission or any other Recruitment Agency, Board or Commission, from appearing for examinations/interview or selections conducted by it, **or**

Who has been removed or suspended from its roll by any Bar Council, **or**

Against whom disciplinary proceedings have been initiated or penalty or punishment has been imposed or contemplated by the Bar Council or any Disciplinary Authority or Court, which is in the opinion of the Hon'ble High Court, renders him unsuitable for appointment in Judicial Service, **or**

Who, being Assistant Public Prosecutor / Government Pleader/Judicial Officer has been placed under suspension or against whom disciplinary proceedings have been initiated/ contemplated or pending either under Rule 17(a) or 17(b) of Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1973 or any other Rules.

- (iii) Who, being an Advocate, was found guilty of professional misconduct by the Bar Council under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or orders of the Court or Judicial forum.

- (iv) Who does not fulfil the conditions prescribed in the "Rules" **or**

Who influences or attempts to influence, or obtains or attempts to obtain any favour in any form at any stage of selection process; **or**

Who allows impersonation for him and does impersonation for a candidate; **or**

Who makes or submits any forged documents in support of his or her candidature; **or**

Who conceals any material information or provides any false information or makes any false/ wrong claim at any stage of selection process, **or**

Who uses or attempts to use, improper or illegal means, either for purpose of being permitted to appear in examination or at any stage of examination in examination room/hall, **or**

Who, during written examination harasses or threatens or uses un-parliamentary words or causes physical injury to or misbehaves with, any Officer or employee engaged for conducting the examination; **or**

Who, disobeys any directions relating to examination including oral directions by the invigilator or observer or any other officer or employee engaged for conducting examination, **or**

Who attempts to enlist support or canvasses in any form for his/her candidature or selection/appointment, through persons of influence or officers of Government/High Court.

6. PRACTICE /EXPERIENCE CERTIFICATE /NO OBJECTION CERTIFICATE/SERVICE CERTIFICATE TO BE PRODUCED IN ORIGINAL WHEN CALLED FOR –

(a) In the case of practising advocates, besides the Degree Certificate, Enrolment Certificate issued by the Bar Council and Bar experience certificate shall be submitted by applicants coming under the category of "Practising Advocate" in the format prescribed in Annexure-B, obtained from the authorities specified below:

(i) In case of applicants practising as Advocates in the High Court of Madras, such certificate of practice should be obtained from the Registrar (Judicial) at the Principal Seat or at the Madurai Bench of the High Court, as the case may be.

(ii) In case of applicants practising as Advocates in the High Courts of other States and the Supreme Court of India, New Delhi, such certificate should be obtained from the Registrar, who is in charge of the Judicial side

of respective High Court or the Supreme Court of India, New Delhi, as the case may be.

(iii) In case of Applicants, practising as Advocates in subordinate Courts, such Certificate should be obtained from the Presiding Officer of the Court in which the candidate is / has been practising.

- (b) In case of candidates coming under the category of "Assistant Public Prosecutor or a Government Pleader", besides the appointment order as Assistant Public Prosecutor or Government Pleader, No Objection/ Service certificate from the Head of Department specifying the length of qualifying service of the candidates in the format prescribed in Annexure-C.

Fresh Law graduates need not submit certificate prescribed in Annexure – B.

7. CERTIFICATE OF PHYSICAL FITNESS

Applicants selected for appointment to the post will be required to produce a certificate of physical fitness in the form prescribed below:

Name of the post	Standard of Vision	Form of Certificate of Physical Fitness
Civil Judge	Standard-III or above	For posts other than Executive and Ministerial posts

Applicants with defective vision should produce eye fitness certificate from a qualified eye specialist before appointment.

8. FEES

a)	<p><u>Registration Fee</u> For One Time Online Registration (Revised with effect from 01.03.2017 vide G.O.(Ms).No.32, Personnel and Administrative Reforms (M) Department, dated 01.03.2017).</p> <p><u>Note</u> Applicants who have already registered in One Time Online Registration system and are within the validity period of five years are exempted from payment of registration fee.</p>	Rs.150/-
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b)	EXAMINATION FEE:- Note: If offline payment is preferred, the examination fee should be paid by the applicants within two days from the date of submission of online application for this recruitment in case they are not eligible for the concession noted below	Rs.500/-
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EXAMINATION FEE CONCESSION

Sl. No.	Category	Concession	Condition
(i)	Scheduled Castes/ Scheduled Caste (Arunthathiyars) and Scheduled Tribes	Total Exemption	--
(ii)	Differently Abled Persons, Destitute Widow of all communities	Total Exemption	(i) For Differently Abled Persons, the disability should be not less than 40%. (ii) For DWs, the DW certificate should have been obtained from the RDO / Sub Collector / Assistant Collector.
(iii)	Most Backward Classes / Denotified Communities, Backward Classes (Other than Muslims), Backward Class (Muslim)	Those who have not availed three free chances so far in the previous recruitments may avail exemption from payment of examination fee.	Should not have availed three free chances in the previous recruitments.
(iv)	Ex-Servicemen	Those who have not availed two free chances so far in the previous recruitments may avail exemption from payment of examination fee.	(i) Should not have availed two free chances in the previous recruitments. (ii) Fee concession will not apply to those who have already been recruited to any class or service or category.

Note:-

- (i) The three / two free chances referred to above are not for EACH POST but for ANY THREE / TWO APPLICATIONS ONLY. The claim for exemption from payment of examination fee made in any application which has been rejected/admitted or withdrawn will be counted as a free chance availed.
- (ii) Failure to pay the prescribed fee along with the application in-time will result in the rejection of application.
- (iii) The number of free chances availed by the applicant means, the total number of free chances hitherto availed by the applicant in his/her earlier application submitted to the Commission for any post/recruitment. It is the responsibility of the candidate to have the count on number of free chances availed so far. Though the facility is given in the OTR dashboard of the candidate, the candidate should be cautious in availing free chances.
- (iv) If the examination fee concession claimed in the application is found to exceed the admissible limits, as mentioned above, the candidature will be rejected at any stage of selection. The number of free chances availed by the applicants will be counted from all previous applications submitted through One Time Registration and / or submitted directly without One Time Registration.

(For further details regarding examination fee concession, refer to para 12 of "Instructions to Applicants").

9. MODE OF PAYMENT OF FEE

1. Examination fee of Rs.500/- (Rupees Five Hundred Only) is payable online through Net Banking/Credit card/Debit card or it can be paid offline within 2 days from the date of submission of online application by choosing the option in the online application.
2. Applicants have also to pay the service charges levied as applicable.
3. Offline mode of payment in the form of Demand Draft / Postal Order etc. will not be accepted and the applications forwarded with such modes of payment will be summarily rejected.
4. Those who have registered in the One-Time Registration system and paid the registration fee Rs.150/- and received the registration ID need not pay the

Registration fee i.e., Rs.150/- and it is enough to pay the examination fee alone.

5. Applicants who have made One-Time Registration must pay the prescribed examination fee for this recruitment. (One-Time Registration is only to avail exemption for Registration fee for a period of five years from the date of registration and it will not be considered as prescribed examination fee for this recruitment).
6. Fees once paid, shall not be refunded or adjusted towards any other recruitment under any circumstances.

(For further details regarding the examination fee concession, refer to "Instructions to Applicants").

10. CONCESSIONS

- (i) Concessions in the matter of fees allowed to SCs, SC(A)s, STs, MBCs/DCs, BC(OBCM)s, BCMs, Destitute Widows, Differently Abled Persons, Ex-servicemen, other categories of persons etc., are given in para. 12 of the 'Instructions to Applicants'.
- (ii) Persons claiming concessions referred to above and other claims made in the application have to produce evidence for such claim as and when evidence is called for, otherwise his/her application is liable to be rejected.

Note: In all cases, an ex-serviceman once recruited to a post in any class or service or category, cannot claim the concession under ex-serviceman category for his further recruitment (Section 3(j) of Tamil Nadu Government Servants (Conditions of Service) Act, 2016).

11. SCHEME OF EXAMINATIONS

The selection process comprises three successive stages, viz., (i) Preliminary Examination for selection of applicants for admission to the Main Examination, (ii) Main Examination; and (iii) Viva-Voce Test.

(A) PRELIMINARY EXAMINATION (OBJECTIVE TYPE)(OMR METHOD)

Subject	Duration	Maximum Marks	Minimum Marks for a pass		
			SCs, SC(A)s and STs	MBCs/DCs, BC(OBCM)s and BCMs	Others
PRELIMINARY EXAMINATION (Objective Type)	3 hours	100	30 Marks	35 Marks	40 Marks

b) SCHEME OF PRELIMINARY EXAMINATION:

The Preliminary Examination will consist of one paper containing 100 multiple choice questions based on the syllabus given below. It will be conducted in the forenoon session. The papers will be set in both English and Tamil and each question shall carry one mark; and, **0.25 mark** will be deducted for each incorrect answer. The duration of the Preliminary Examination will be three hours. The Preliminary Examination is conducted for the purpose of short listing the candidates and the marks obtained in the Preliminary Examination shall not be counted for determining the final order of merit of the candidates.

Note:

- (i) No candidate who has secured less than the minimum marks for a pass prescribed for the paper, in the Preliminary Examination will be declared eligible to participate in the Main Examination.
- (ii) The admission of candidates for the main examination will be shortlisted at a ratio not exceeding 10 times of the number of vacancies following the rule of reservation. However, in each reservation group, all the applicants, who secure the same marks as that of the cut-off marks of their reservation groups, shall also be admitted to the Main Examination, though the number of applicants to be admitted to the Main Examination may exceed 1:10 ratio.

c) SYLLABUS FOR THE PRELIMIARY EXAMINATION**PART-A**

- The Code of Civil Procedure, 1908
- The Negotiable Instruments Act, 1981
- The Transfer of Property Act, 1882
- The Indian Contract Act, 1872
- The Specific Relief Act, 1963

The Constitution of India

The Tamil Nadu Buildings (Lease and Rent Control) Act, 1960 and Tamil Nadu Regulation of Rights and Responsibilities of Landlords and Tenants Act, 2017 (Tamil Nadu Act 42 of 2017)

PART-B

The Code of Criminal Procedure, 1973

The Indian Penal Code, 1860

The Indian Evidence Act, 1872

The Criminal Law (Amendment) Acts

The Criminal Minor Acts (including Information Technology Act, 2000; The Protection of Children from Sexual Offences Act, 2012).

PART-C

General Knowledge (Degree standard),

Test of Reasoning and Mental ability (S.S.L.C. standard).

Note:-

Minor Acts mentioned in the syllabus are only illustrative and not exhaustive.

(B) MAIN EXAMINATION (DESCRIPTIVE TYPE):-

Subject	Duration	Maximum Marks	Minimum Marks for a pass in each Paper		
			SCs, SC(A)s and STs	MBCs/DCs, BC(OBCM)s and BCMs	Others
1. Translation Paper	3 hours	100	30%	35%	40%
2. Law Paper-I	3 hours	100			
3. Law Paper-II	3 hours	100			
4. Law Paper-III	3 hours	100			
VIVA-VOCE TEST	-	60	18 (for all categories of candidates)		

SYLLABUS FOR THE MAIN WRITTEN EXAMINATION

- (i) Translation Paper: Translation of passages from English to Tamil and from Tamil to English. The passages will be from Pleadings, Depositions, Orders, Judgments and Documents.

- (ii) Law Paper – I: The Code of Civil Procedure, 1908; The Code of Criminal Procedure, 1973; The Indian Evidence Act, 1872; Principles of pleading and the Constitution of India (as Amended).
- (iii) Law Paper – II: Framing of Issues and Writing of Judgments in Civil Cases.
- (iv) Law Paper –III: Framing of charges and Writing of Judgments in Criminal Cases.

Note:-

- (i) The question papers on Law Papers I, II and III will be set both in Tamil and English. Except the Translation paper all other papers shall be answered by the candidates either in English or Tamil, but not partly in Tamil or in any other language. Answer sheets written partly in English and partly in Tamil will not be evaluated but will be invalidated.
- (ii) The candidate should appear for all the four papers in the Main Written Examination for his answer sheets to be evaluated and in case the candidate absents himself for one or more papers, the papers attended will not be evaluated.
- (iii) The candidate who has secured less than the minimum marks prescribed for each paper in the Main Examination shall not be eligible for Viva Voce Test.
- (iv) The candidate shall strictly adhere to the instructions given while appearing for the Preliminary and Main Examination conducted by the Tamil Nadu Public Service Commission. In case of any deviation, the answer sheets of the candidates concerned will be invalidated.
- (v) It is made clear to the candidates that quoting the principle laid down or reiterated in any citation would be enough and details of citation shall not carry any extra weightage. Further quoting of wrong citation may be detrimental to candidates.
- (vi) Any representation by the candidate, for changing the dates of examination/selection process, change of examination centre, for relaxation of conditions mentioned in the advertisement or examination related directions or guidelines or minimum marks or qualifications/requirements etc. or for revaluation, shall not be entertained.

- (vii) All the directions/instructions/guidelines and formats issued regarding examination shall be treated as part of the advertisement.
- (viii) Candidates for Viva-Voce test will be shortlisted from the successful candidates in the Main written examination in the ratio of 1:2 or 1:3 with reference to the number of vacancies as specified in "Instructions to Applicants" under the heading "Procedure of Selection" .

(C) VIVA-VOCE TEST

Viva-voce test shall be for sixty (60) marks and candidates of all categories shall obtain minimum 18 marks for a pass in the Viva-voce.

1. The object of viva-voce test is to assess the suitability of the candidate for the cadre by judging the mental alertness, general knowledge, knowledge of law, grasp of procedural laws and principles of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character, suitability and intellectual depth, the like of the candidate, his/her tact and ability to handle various situations in the Court, Administrative and Management Skills.
2. Candidates of all categories who have obtained the minimum pass mark 18 in the viva-voce test alone are eligible for being considered for the selection.
3. The marks secured by a candidate in the Viva Voce Test shall be added to the total marks secured by him/her in the Main examination.
4. Since 'Character' and 'Suitability' of a Candidate are of utmost importance for being considered, for appointment to the Tamil Nadu State Judicial Services as Civil Judge, the character and suitability of the candidate would be enquired into and verified by the Competent Authority.

12. PREPARATION OF SELECTION LIST

Selection of candidates shall be made on the basis of Total Marks obtained by the candidates in the Main Written Examination & Viva-Voce.

Note:

In the case of candidates who are convicted, acquitted, discharged, proceedings against whom are quashed, further proceedings closed under section 258 Cr.P.C., investigation stopped under section 167 (5) Cr.P.C., proceedings closed under section 468 Cr.P.C., their suitability is subject to the final approval of the High Court before their appointment.

13. TRAINING, TEST, CONFIRMATION AND PROBATION

Training:

Every person appointed to the category of Civil Judge shall undergo training for a minimum period of twelve months as may be prescribed by the High Court of Madras.

Tests:

Every person appointed to the category of Civil Judge by direct recruitment shall, within the period of probation, pass the Account Test for Executive officers.

14. CENTRE FOR EXAMINATION

(A) CENTRES FOR PRELIMINARY EXAMINATION:-

Sl. No.	Name of the Centre	Centre Code	Sl. No.	Name of the Centre	Centre Code	Sl. No.	Name of the Centre	Centre Code
1.	Chennai	0100	4.	Tiruchirappalli	2500	7.	Thanjavur	1900
2.	Madurai	1000	5.	Tirunelveli	2600	8.	Vellore	2700
3.	Coimbatore	0200	6.	Salem	1700	9.	Villupuram	2800

(B) CENTRE FOR MAIN EXAMINATION AND VIVA-VOCE:-

Main Written Examination and Viva-Voce will be held at Chennai only.

Note:-

- (i) Request for change of venue will not be entertained under any circumstances (For further details refer "Instructions to Applicants").
- (ii) The Commission reserves the right to increase or decrease the number of examination centres and to re-allot the applicants accordingly.
- (iii) Applicants should appear for the Preliminary/Main examination / Certificate Verification/ Viva Voce Test at their own expenses.

15. NO OBJECTION CERTIFICATE / INFORMATION TO THE EMPLOYER

No Objection Certificate obtained from appropriate authority shall be produced at the time of Certificate Verification. Failure to produce the certificate will lead to rejection of candidature.

For details refer to para 15 (g) of 'Instructions to Applicants'. Any violation of this instruction will result in rejection of application and forfeiture of his/her candidature.

16. INFORMATION / INSTRUCTIONS TO THE CANDIDATES

- A. The rule of reservation is applicable for this recruitment. The benefit of reservation is admissible only to bona fide domiciles/residents of the State of Tamil Nadu.
- B. In G.O.(Ms.) No.145, Personnel and Administrative Reforms (S) Department, dated 30.09.2010, and G.O.(Ms.)No.40 Personnel and Administrative Reforms(S) Department dated 30.04.2014, the Government have issued orders to fill 20% of all vacancies in direct recruitment on preferential basis to persons who studied the **prescribed qualifying course in Tamil Medium. The 20% reservation of vacancies on preferential allotment to Persons who Studied in Tamil Medium (PSTM) will apply to this recruitment.** Applicants claiming this reservation must have studied the prescribed **qualifying course** for the post in Tamil Medium and should have the certificate for the same. **Having written the University Examinations or Competitive Examinations in Tamil language alone will not qualify the candidate for claiming this reservation.** If the Applicants with PSTM Certificate are not available for selection for appointment against reserved turn, such turn shall be filled by Non-PSTM Applicants but belonging to the respective communal category. The PSTM certificate shall be produced by the applicant in prescribed format / proforma available in the Commission's website at 'www.tnpsc.gov.in' which shall be obtained from the Head of the Institution and submitted when called for by the Commission.
(For further details refer para. 27 (XIX) of "Instructions to Applicants")

Note:-

While filling the online application form, the applicants shall verify their eligibility to claim reservation under PSTM. At the time of certificate verification, if any wrong claim is detected, the candidature of the individual will be rejected.

- C. As per Sections 26 and 27(c) of Tamil Nadu Government Servants (Conditions of Service) Act, 2016, reservation of appointment to "Destitute Widows" and "Ex-Servicemen" **will not apply** to this recruitment.

- D. If no qualified and suitable woman applicants are available for selection against the vacancies reserved for them, those vacancies will be filled by other eligible applicants belonging to the respective communal categories.
- E. Wherever vacancies are reserved for Arunthathiyars on preferential basis, even after filling the vacancies reserved for SC (Arunthathiyars) on preferential basis, if more number of qualified Arunthathiyars are available, they shall be entitled to compete with the Scheduled Castes other than Arunthathiyars in the inter-se-merit among them and if any posts reserved for Arunthathiyars remain unfilled for want of adequate number of qualified applicants, it shall be filled by Scheduled Castes other than Arunthathiyars.
- F. The post of Civil Judge has been identified as suitable for **LV/HH/OA/OL/BL/LC/DF/AC** (without the assistance of the scribe and with the assistive device) categories of Differently Abled Persons **as per Rules. [LV-Low Vision, HH-Hard of Hearing, OA-One Arm, OL-One Leg, BL-Both Legs, LC-Leprosy cured, DF-Dwarfism, AC-Acid Attack Victims]**

Provided the candidates who are able to perform the following physical activities alone are eligible as per Rule 10 of Tamil Nadu State Judicial Service (Cadre and Recruitment) Rules, 2007, as amended in G.O.(Ms) No.234, Home (Courts-I) Department, dated 03.04.2018;

- | | |
|-----------------------------------------------------------------------------------------|------|
| (a) Work performed by Sitting | - S |
| (b) Work performed by Standing | - ST |
| (c) Work performed by Walking | - W |
| (d) Work performed by Seeing | - SE |
| (e) Work performed by Hearing | - H |
| (f) Work performed by Reading and Writing | -RW |
| (g) Communicating (Communicating would also include verbal or non-verbal communication) | - C |

- G. The candidates claiming reservation under the Differently Abled Category in terms of Rule of Reservation provided in the Tamil Nadu State Judicial Service (Cadre and Recruitment) Rules, 2007, shall produce a certificate of physical fitness from the Medical Board to the effect that his/her disability will not affect the effective functioning of the duties of the post of Civil Judge and also satisfy the High Court that his/her disability will not affect the effective functioning of the duties of the post of Civil Judge.

- H. Differently Abled candidates shall attend the Preliminary/Main Examination and Viva Voce Test on their own without any assistance of scribe. **Moreover, in the Preliminary and Main Examinations, no additional time will be provided to such candidates.**
- I. Any subsequent claim made after the submission of online application will not be entertained. Evidence for all claims made in the online application should be uploaded/ submitted, in time when the documents are called for. Failure to upload/submit the documents within the stipulated time limit will entail rejection of application.
- J. The candidate shall furnish:
- (i) Correct and true information regarding arrest, described but name not specifically mentioned in FIR, facing/concluded criminal proceedings, charges framed, accused in private complaints, convictions/proceedings closed/dropped from charges/ discharged /acquitted or proceedings quashed by any Court of law, **or**
 - (ii) The details with regard to debarment / disqualification by any recruiting agency, criminal or any disciplinary proceedings initiated / pending or finalised, participation in agitation or affiliated to any Political Organisation, **or**
 - (iii) Information relating to his/her Candidature in election for Parliament / State Legislature / Local Bodies /Trade Union etc.
 - (iv) The details such as originals of the judgment, order/ or G.O. dropping further action in departmental proceedings or any document that may prove the suitability of such applicants for a Government appointment in such cases must be produced at the stage / time of certificate verification without fail.
 - (v) All such events that occur after the submission of application and till the date of his / her selection and appointment shall be reported to the Commission forthwith. Failure to report on the part of the applicant will be considered as suppression of material information and will attract suitable penal action.
- K. Incomplete applications and applications containing wrong claims or in-correct particulars relating to category of reservation / eligibility / age / communal category / educational qualification / medium of instruction /

physical qualification / other basic qualifications and other basic eligibility criteria will be liable for rejection.

- L. Refer to **Annexure-E** of this notification regarding determination of community and reservation in employment for third gender.

17. INFORMATION UNDER RIGHT TO INFORMATION ACT AND CLAIM FOR RE-VALUATION/RE-TOTALLING

- a) No candidate is permitted to peruse/obtain copies of the answer sheets (Preliminary and Main Examination) till finalization of the recruitment process.
- b) Information can be sought with regard to details of marks awarded to the Candidates in each and every stage, only after the finalization of the recruitment process. Key answers intended for valuation for the Preliminary Exam will be published in the Commission's website after completion of the Preliminary Examination. However, no key answers for the Main Examination will be published or provided to the candidates.
- c) Request for re-evaluation and re-totalling of marks in the answer sheets of the Preliminary Examination and Main Examination will not be entertained.
- d) If any dispute or question arises relating to disqualification/suitability of the Candidates or interpretations of the Rules, the decision of the Hon'ble High Court of Madras shall be final.

18. COMMUNICATION TO THE CANDIDATES AND COMMUNICATION FOR GRIEVANCES:

- (i) **Grievance Redressal Cell for guidance of applicants:** In case of any guidance/information / clarification regarding applications, candidature, etc., applicants can contact Tamil Nadu Public Service Commission's office in person or over Telephone No. 044-25332833 / 25332855 or the Commission's office Toll-Free No. 1800 425 1002 on all working days between 10.00 a.m. and 05.45 p.m. or through e-mail : contactnpsc@gmail.com
- (ii) **Communication to Applicants:** Individual communication regarding the date and time of certificate verification, Viva Voce Test and counselling (as applicable) will not be sent to the applicants by post. The details will be made available on the Commission's website. Applicants will be informed of the above date only through SMS and e-mail and they should watch Tamil Nadu Public Service Commission's website in this regard.

- (iii) Hall Tickets for eligible applicants will be made available on the Commission's website www.tnpsc.gov.in or www.tnpscexams.net or www.tnpscexams.in so as to enable the applicants to download the same. **Hall Tickets will not be sent by post.** Hence, applicants should watch the Commission's website before the scheduled date of examination.

19. OTHER IMPORTANT INFORMATION

- (a) The decision of the Tamil Nadu Public Service Commission in consultation with the High Court of Madras as to the eligibility or otherwise of a candidate for admission to the Preliminary Examination, Main Examination or Viva Voce Test shall be final. Only candidates, to whom Hall Tickets have been issued by the Tamil Nadu Public Service Commission, shall be admitted to Examination (Preliminary and Main) and Viva-voce.

- (b) The applicants applying for the examination should go through all instructions carefully and should ensure that they fulfil all the eligibility conditions for admission to the Examination. Their admission at all the stages of examination for which they are admitted by the Commission viz., Preliminary Examination, Main Written Examination and Viva voce Test will be purely provisional, subject to their satisfying the prescribed eligibility conditions. If, on verification at any time before or after Written Examination, Certificate Verification and Oral Test, it is found that they do not fulfil any of the eligibility conditions, their candidature for the examination will be liable for rejection / cancellation by the Commission. Mere issue of memo. of admission to the applicants will not imply that his/her candidature has been fully accepted by the Commission (For further details refer "Instructions to Applicants")

(c) Mobile Phones and other Articles Banned

- (i) Candidates are not allowed to bring cellular phone, calculators, watches and rings with inbuilt memory notes, pencil box, pouch, hand bag etc., or any other electronic devices and non-electronic devices such as P&G Design Data Book, books, notes, hand bags and recording devices either as separate piece or part of something used by the applicant such as watch or ring etc., to the examination hall/room on the date of examination, except the permitted writing material (i.e. pen).
- (ii) If they are found to be in possession of any such thing or instrument they will not be allowed to write the examination, besides invalidation of answer paper and / or debarment. If it is considered necessary they will be subjected to thorough physical search including frisking on the spot.

(iii) Applicants are advised, in their own interest, not to bring any of the banned items including mobile phones to the venue of the examination, as arrangements for safekeeping of the same cannot be assured.

20. GENERAL INSTRUCTIONS TO CANDIDATES FOR EXAMINATION

1. Candidates have to be decently dressed and should reach the Examination hall 30 minutes before commencement of the Examination with the Hall Tickets. On no account, applicants will be allowed inside the Examination hall after 30 minutes from the commencement of Examination.
2. Candidates shall appear for the Examination only in the venue mentioned in the Hall Ticket. Change of Venue will not be permitted.
3. Candidates shall show the Hall Ticket to the Invigilator / Chief Invigilator/Inspection authorities at the Examination centre, on demand for verification.
4. Candidates shall maintain strict discipline in the examination venue. Applicants found smoking or inebriated or found to have entered into quarrel of any kind, or misbehaved with the Chief Invigilator or with the inspection Authorities or with the Invigilator or with any other applicant who has come to write the Examination in the Examination venue, are liable for severe action including appropriate criminal action.
5. Tea, Coffee, snacks, soft drinks etc., will not be allowed inside the Examination venue.
6. Candidates should always sit in the seat allotted to them as per their Register Number and must not change it, they shall adhere to the instructions given for filling up of answer sheets. Before filling up the details they should check the answer sheets / answer books to see whether it is printed properly, not damaged and has a number assigned on it. If Answer Sheet/Answer Book is defective in any way, the candidate should immediately inform the invigilator before filling up the candidate's particulars and the invigilator will replace it. Once the candidate has commenced writing, the answer sheet / answer book will not be replaced.
7. The Candidate will be supplied with Question Booklet 10 minutes before commencement of the Examination. Before writing or shading the answer, candidate should ensure that all the questions are there in Seriatim without any omission and there are no blank pages in Question Booklet. In case any defect is found it shall be reported to the Invigilator immediately, who will replace the same with a new Question Booklet.
8. Candidates should only carry Ball Point Pen (Blue or Black) and Hall Ticket inside the Examination Hall. Other materials are not allowed.

9. Borrowing of any material, instruments from other candidates during examination is strictly prohibited.
10. For the Preliminary Examination the candidate should shade the answer field completely, as per the correct method indicated in the OMR answer sheet.
11. Candidates are strictly prohibited from involving in any indiscipline or irregular practices like, consulting other applicants, copying, allows his/her papers to be copied, carrying notes, seeking the help of an Invigilator / any outsider, etc. Any violation would lead to the applicants being expelled from the Examination Hall and their Answer sheet will be invalidated. They shall be debarred from the present and future Examinations.
12. No candidate will be allowed to exceed the time limit allotted for answering the paper and no applicant will be allowed to leave the Examination hall before the closing time of the Examination.
13. At the end of the session, Answer Sheet/Answer Book should be returned to the Invigilator. Applicants are prohibited from taking with them from the examination hall any used / unused answer sheet / answer book supplied to them.
14. Applicants can challenge the tentative answer keys of the objective type examination through the 'Answer Key Challenge' window available in the Commission's website [Results \rightleftharpoons Answer Keys].

Representations, if any, challenging the tentative answer keys shall be submitted only through online mode **within seven days from the date of publication of tentative answer keys**. Representations received by post or e-mail will receive no attention.

Detailed instructions – procedures to challenge the tentative answer keys have been made available on the Commission's website. Representations made online after the closure of the window will also receive no attention.

21. HOW TO APPLY

1. Applicants should apply only through online mode in the Commission's Websites www.tnpsc.gov.in / www.tnpscexams.net / www.tnpscexams.in
2. One Time Registration (OTR) and "Applicant's Dashboard" are mandatory before applying for any post. Applicant should register only once in the One Time Registration by paying Rs.150/- as registration fee. Successfully registered One Time Registration is valid for 5 years from the date of Registration. All the applications should be submitted using the One Time Registration ID and password registered by the applicant.

3. To apply under One Time Registration system, applicants should have a scanned image of their photograph, certificates specified, if any, and signature in CD/DVD/Pen Drive to upload the same, as per the specifications given in the guidelines for scanning and uploading of photograph and signature.
4. Applicants who have already registered in One Time Registration on or before 29.09.2015 shall use their existing user ID and Password to create applicants Dashboard in the new One Time Registration system. No applicant is permitted to create more than one registration ID in One Time Registration.
5. Applicants should enter the Unique ID and password to view the already available information and update them.
6. One Time Registration will not be considered as an application for any post. It is just collection of information from the applicants and giving a separate dashboard to each applicant to facilitate them to maintain their own profile. Applicants who wish to apply for this recruitment shall click "Apply" against the recruitment notified in the Commission's Website using the same USER ID and PASSWORD given for ONE TIME REGISTRATION.
7. An Online application uploaded without the photograph and signature will be rejected.
8. All the particulars mentioned in the online application will be considered as final and no modifications will be allowed after the submission of the application. Once an application is submitted, no further request for change of details will be entertained. Hence, the applicants are instructed to fill the online application with utmost care.
9. Print Option:
 - a) After submitting the application, applicants can save their application in PDF format/take print out of the application.
 - b) On entering User ID and password, applicants can download their application and may take print out, if required.
 - c) Applicants need not send the printout of the online application or any other supporting documents to the Commission. The application and all the required certificates will be verified only at the stage of certificate verification.

NOTE:

- (i) The applicant is requested not to disclose his/her login credentials to any one, and the Commission will not be responsible for any misuse of data. Registered e-mail ID and registered password of the candidates must be noted and preserved for future use.

- (ii) Applicants are advised to have a valid Mobile Number/valid personal E-mail ID. In case the applicants do not have a valid email ID/Mobile Number, they should create their own email ID and obtain mobile number before applying online and must keep the email account/mobile number active throughout the selection process.
- (iii) No request for change of Mobile Number/E-mail ID will be entertained. Commission will send various intimations relating to the recruitment through SMS/E-Mail only to the Mobile Number / E-mail ID registered during the process of recruitment.
- (iv) The Commission shall not be responsible in any manner, for non delivery of SMS/email at any stage either due to shifting of the mobile phone or if the same is out of coverage area or is out of order due to some technical fault on the part of the candidate or service provider.
- (v) It will be the responsibility of the candidate to update himself by visiting <https://www.tnpsc.gov.in> periodically for any important announcement.
- (vi) The Commission shall not be responsible in case of any communication not reaching the applicant due to defect etc in given address, email ID, mobile number, etc

22. UPLOAD/SUBMISSION OF DOCUMENT

Applicants should upload/submit their testimonials and all other relevant certificates for proof in respect of claims made in the application with reference to this notification as and when called for. If the required certificate is not uploaded or submitted by the applicant his/her application will be rejected.

23. INSTRUCTIONS:-

- a) Candidates are advised in their own interest to apply Online well in advance.
- (b) Tamil Nadu Public Service Commission does not assume any responsibility for the candidates not being able to submit their applications within the last date for any reason.
- (c) Candidates shall not apply more than once for a post.
- (d) 'SMS' alerts for the tests, will be notified to the registered mobile number of the candidate.
- (e) Candidates should take due care to upload good quality photographs in the application.
- (f) Hall Tickets: Hall Tickets for Preliminary/Main Examination will not be sent by post. The candidates should download the Hall Tickets from the websites www.tnpsc.gov.in / www.tnpscexams.net / www.tnpscexams.in. The Hall Tickets will be ready for download one week prior to the date of the

Preliminary/Main Examination (approximately) and the same shall be informed through announcement and through SMS/E-mail. If any correction or spelling mistake is found in the Hall Ticket, the same may be informed to the Commission immediately for rectification.

- (g) The candidature is provisional at all stages and the Tamil Nadu Public Service Commission reserves the right to reject any candidature at any stage, even after the selection has been made when any violation or wrong is noticed.
- (h) Applications containing wrong claims or incorrect particulars or suppression of material information, relating to category of reservation, age, communal categories, educational / technical / Other qualifications, PSTM, Physical qualification and other basic eligibility criteria, will be rejected. If any suppression or false claim is noticed subsequently, the selection of the candidate concerned will be declared invalid.

24. LAST DATE FOR SUBMISSION OF APPLICATION :-

Online application can be submitted till 11.59 p.m. on 09.10.2019 after which the link will be disabled.

(For detailed information, applicants may refer to Commission's 'Instructions to Applicants' at the Commission's website www.tnpsc.gov.in)

Secretary

DISCLAIMER

"The applicants, while applying for the examination should furnish the details of equivalence of qualification declared in the form of government orders issued on or before the date of this notification, if any, and produce the same while submitting the documents, failing which their application will be **rejected**. The government orders issued regarding equivalence of prescribed qualification after the date of this notification will not be accepted."

Secretary

ANNEXURE - A
(Either in English or Tamil)
CHARACTER AND CONDUCT CERTIFICATE (model)

This is to certify that Mr./Mrs./Ms. _____,
Son/Daughter/Wife of _____, residing at
_____, who is applying
for Civil Judge Recruitment 2019 (Notification No. _____), is well known to
me for the past _____ years and his/her character and conduct are good.

Date : / /

Signature of the person issuing
this certificate

Place:

Details of the person certifying

Name:

Address

Mobile/Land Line (with STD Code)No.

Note: If the information furnished in the Character and Conduct Certificate is found to be false, the certifying authority / person as well as the candidate are liable for penal action, besides disqualification of the candidate.

நன்னடத்தைச் சான்றிதழ்

திரு..திருமதி..செல்வி.....,த./பெ.க./ப.....,என்பவர்.....
.....எனும் முகவரியில் வசித்து வருகிறார். அவரை எனக்கு கடந்த..... ஆண்டுகளாக
நன்கு தெரியும். உரிமையியல் நீதிபதிகளுக்கான 2019-ஆம் ஆண்டின் போட்டித் தேர்விற்கு
(அறிவிக்கை எண் :) விண்ணப்பிக்கும் அவர் நற்பண்புகளும், நன்னடத்தையும் கொண்டவர் எனச்
சான்றளிக்கிறேன்.

கையொப்பம்:

நாள்:

இடம் :

சான்றளிப்பவர் விவரம்

பெயர்:.....

முகவரி:

கைபேசி/தொலைபேசி (STD குறியீட்டு எண்ணுடன்) எண்:

குறிப்பு: நன்னடத்தைச் சான்றிதழில் தெரிவிக்கப்பட்டுள்ள விவரங்கள் பொய்யானவை என தெரிய வருகையில்
சான்று வழங்கும் அதிகாரி/நபர் மற்றும் விண்ணப்பதாரர்கள் குற்ற நடவடிக்கைக்கு உள்ளாவார்கள். மேலும்
விண்ணப்பதாரர் தகுதி நீக்கம் செய்யப்படுவார்.

ANNEXURE - B**CERTIFICATE OF EXPERIENCE AT THE BAR, CHARACTER AND CONDUCT**

This is to certify that Mr./Mrs./Ms.(mention name), son/daughter/wife of (mention name), Address and designation/Advocate (as may be applicable), has been practising, as Advocate in this court since (mention date). As such he / she has completed (mention No. of years) years **practice as on 09.09.2019 (date of Notification)**.

His/her character and conduct are _____.

This Certificate is issued after verifying the records available with the office of the undersigned.

Date:

**Signature, Name and Designation of the Presiding
Officer/ Competent Authority
Seal of the Court / Officer.**

Note:

(i) Candidate practising independently as Advocate, he/she has to attach the details of cases, conducted by him/her preferably for the last three years to fortify his/her claim of having been in active practice as provided in Annexure-D.

(ii) The certificate issuing authority shall verify the details furnished by the candidate in Annexure-D from the records available with him / her and issue certificate, accordingly.

ANNEXURE – C
NO OBJECTION CERTIFICATE / SERVICE CERTIFICATE
BY THE HEAD OF DEPARTMENT/APPOINTING AUTHORITY

Name of the applicant :

Name of the post held :

Whether the applicant is a :
 probationer or an approved
 probationer or a full member

Period of Employment	From	To
	Endorsement:	
	Date:	

(a) I have no objection to the applicant's application being considered for the post of / recruitment of conducted by TNPSC.

(b) Certified that Thiru/Tmt./Selvi has the following punishment/has no punishment to his credit:

(c) It is also certified that no charge or/and criminal case is pending / contemplated against him. (if pending, copy of documents shall be enclosed)

PLACE:

OFFICE SEAL & DATE

SIGNATURE
DESIGNATION

ANNEXURE -D**DETAILS OF CASES APPEARED INDEPENDENTLY / ASSISTED HIS/HER SENIOR ADVOCATE**

Sl. No.	Case No.	Parties' name on whose behalf appeared	On the file of	Pending/ Disposed	Stage of case / Date of Judgment	Remarks
1						
2						
3						
4						
5						
6						

I, hereby declare that the particulars furnished in this Annexure are true, correct and complete to the best of my knowledge and belief.

I hereby, declare that I am in **active practice continuously** for three years on the date of notification.

SIGNATURE OF APPLICANT

**COUNTER SIGNATURE OF
CERTIFYING AUTHORITY**

**DATE:
PLACE:**

ANNEXURE-E**Abstract**

Social Welfare and Nutritious Meal Programme Department – Third Gender Welfare – Determination of the Community and Reservation In Employment for Third Gender – Orders – Issued.

Social Welfare and Nutritious Meal Programme [SW8 (2)] Department

G.O.(Ms) No.90

Dated 22.12.2017

ஹெலிஎம்பி, மார்குழி 7

திருவள்ளூர் ஆண்டு 2048

Read:

1. G.O. (Ms) No.127, Labour and Employment Department, dated 27.10.2014
2. G.O. (Ms) No.28, Backward Classes, Most Backward Class and Minorities Welfare Department, Dated 06.04.2015
3. G.O. (Ms) No.71, Social Welfare and Nutritious Meal Programme Department, Dated 06.11.2015

Read also:

4. From the Secretary, Tamil Nadu Public Service Commission, D.O.Letter No.4471/RND-D2/2013, dated 12.07.2016
5. From the Director of Social Welfare, Letter Roc.No.21096/WW.1(3)/2017, dated 31.07.2017

ORDER:-

In the Government Order first read above, orders were issued that Third Gender may register their names in Employment Exchange offices based on the certificate identifying them as Transgender issued by the Tamil Nadu Transgender Welfare Board (TGWB) and to sponsor their names for appointment in the vacancies reserved for women category namely 30% and as well as vacancies reserved for General Category (both Men and Women) namely 70%.

2. In the Government Order second read above, orders were issued classifying the "Transgender of Eunuch (Thirunangal or Aravani)" as Most Backward Class by including at Sl.No.36-C in the list of Most Backward Classes.

3. In the Government Order third read above, among other things orders were issued, that Transgender will be identified as 'Third Gender' apart from the Binary Gender System and they have the right to decide their self-identified gender as male or female or as the third gender.

4. The Secretary, Tamil Nadu Public Service Commission In the D.O. letter fourth read above has sought for following clarifications in this matter with regard to:-

- (i) Considering the Transgender under 30% reservation for Women

- (ii) Treating the Transgender candidates who have claimed communal status under Scheduled Caste/ Scheduled Caste (A)/ Scheduled Tribe by producing respective Community Certificate confirming their claim.

5. After careful examination, in consultation with the concerned departments and the Director of Social Welfare, the Government hereby Issue the following order regarding the determination of community and reservation in employment for the Third Gender in order to streamline the procedures to be followed by the recruiting agencies like Tamil Nadu Public Service Commission, Teachers Recruitment Board, Uniformed Services Recruitment Board, Medical Recruitment Board, etc., and Employment Exchange offices / appointing authorities, in sponsoring / recruiting / selecting the Third Gender candidates for appointment in Government Service:-

Determination of the Community:-

- (i) The Third Gender candidates, who do not possess any community certificate may be considered under Most Backward Class as per G.O.(Ms).No.28, Backward Classes, Most Backward Class and Minorities Welfare Department, dated 06.04.2015.
- (ii) The Third Gender candidates who belong to Scheduled Caste/Scheduled Caste (A)/Scheduled Tribe communities, and possess community certificate as such, may be considered as per their respective community.
- (iii) The Third Gender candidates who belong to the communities other than Scheduled Caste/Scheduled Caste (A)/Scheduled Tribe and possess community certificate as such (not covered under point (i) above) may be considered as per their own community or as Most Backward Class whichever is advantageous to them as per their option and once the individual exercises option for community selection it should be crystallized and this option should not be changed in future.

Reservation in Employment:-

- (i) The Third Gender candidates who identify themselves as "Female" by self-declaration supported by the certificate (ID card) issued by the Tamil Nadu Third Gender Welfare Board (TNTGWB) may be considered against both 30% reservation for women as well as 70% reservation for the General category (both Men & Women).
- (ii) The Third Gender candidates, who identify themselves as "Male" or "Third Gender", may be considered against the 70% reservation for General category (both Men & Women) as the case may be.

The above concessions may be granted subject to production of certificate identifying them as Third Gender or Third Gender (Male) or Third Gender (Female) issued by the Tamil Nadu Third Gender Welfare Board (TNTGWB), as the case may be.

(By Order of the Governor)

K. Manivasan,
Principal Secretary to Government

To
The Director of Social Welfare, Chennai-15
The Commissioner of Social Defence, Chennai-10

The Director, Integrated Child Development Services Scheme, Chennai-113
 The Secretary, Tamil Nadu Public Service Commission, Chennai-3
 All District Collectors
 All Departments of the Secretariat, Chennai-9
 The Commissioner of Backward Classes and Minorities Welfare, Chennai-5
 The Director of Most Backward Class and Denotified Communities, Chennai-5
 The Director of Adi Dravidar Welfare, Chennai-5
 The Director of Tribal Welfare, Chennai-5
 The Member Secretary, Tamil Nadu Backward Classes Commission, Chennai-4
 The Teacher Recruitment Board, Chennai-6
 The Tamil Nadu Uniformed Services Recruitment Board, Chennai-8
 The Medical Services Recruitment Board, Chennai -6
 The Director of Employment and Training, Chennai-32
 The Secretary to Government of India, Ministry of Social Justice and Empowerment, New Delhi

Copy to:

The Hon'ble Chief Minister's Office, Chennai-9
 The Senior Personal Assistant to the Minister for Social Welfare and Nutritious Meal Programme, Chennai-9
 All Sections in Social Welfare and Nutritious Meal Programme Department, Chennai-9
 Stock file/Spare copy

// Forwarded by Order //

V. T. Sankar
 Section Officer

27/12/17

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ANNEXURE-F**TENTATIVE TIMELINE FOR THE RECRUITMENT PROCESS**

Sl. No.	Process	Timeline
1.	Publication of Preliminary Results	January 2020
2.	Results of Main Examination	May 2020
3.	Viva Voce test	June 2020